

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

144(ND)2012

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2019**

**NAME OF THE COMPANY: M/s. Pitambara Books Pvt. Ltd. V/s. M/s. Fortune Developers International Pvt. Ltd &Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

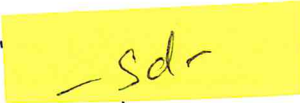
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. Arun Saxena and Ms. Nalini, Advocates for the Petitioner  
Ms. Sonali Joon, Mr. R. D. Jatain and Mr. Rajat Sabu,  
Advocates for the Respondent

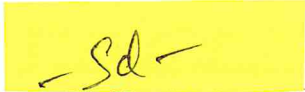
**ORDER**

Pleadings are stated to be complete in this case. Request for an adjournment is being made on behalf of the respondent to address the arguments on grounds that she has just being appointed.

To come up on 18<sup>th</sup> November, 2019 for final arguments.



**(V. K. Subburaj)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**